

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
16922/2014

(Arising out of impugned final judgment and order dated 03/04/2014
in WA No. 5387/2011 passed by the High Court Of Judicature at
Allahabad)

STATE OF UP AND ANR

Petitioner(s)

VERSUS

OM PRAKASH TRIPATHI

Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling
slp)

Date : 03/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Kavin Gulati, Sr. Adv.
 Mr. M. R. Shamshad, Adv.
 Mr. Kabir Dixit, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Till the next date of hearing, the operation of the
impugned order is stayed.

(NEELAM GULATI)
COURT MASTER

(SAROJ SAINI)
COURT MASTER